

(Signature or thumb expression of the applicant)

Note: (1) An applicant who answers "Yes" to any of the questions (a), (c), (e), (f) and (g) or "No" to either of the questions (b) and (s) should amplify his answers with full particulars, and may be required to give further information relating thereto.”;

(51), In the said rules, in Form 3, the words “in specified areas or routes,” shall be omitted,

(52) In the said rules, after Form 7, the following form shall be inserted, namely: -

**“FORM 8**

**[Refer Rule 17A]**

**FORM OF APPLICATION FOR PERMANENT SURRENDER OF CLASS OR CLASSES OF VEHICLES FROM DRIVING LICENSE**

To

The Licensing Authority

.....

Space for Passport Size Photograph

I hereby apply for permanent surrender of the following class or classes of vehicles from my driving license, as applicable:

- (a) Motor cycle without gear
- (b) Motor cycle with gear
- (c) Adapted Vehicle
- (d) Light Motor Vehicle
- (e) Transport Vehicle

Others, which is not covered in any of the above categories

Name of the applicant: \_\_\_\_\_

Address: \_\_\_\_\_

Date of Birth: \_\_\_\_\_

Driving License Number: \_\_\_\_\_

Date: .....

Signature or thumb impression of Applicant.”;

(53) In the said rules, after Form 10, the following form shall be inserted, namely: -

**“FORM 10A**

**[Refer Rules 23A(1) and (4)]**

**FORM OF NATIONAL REGISTER OF DRIVING LICENSES**

1. (a) Driving Licence Number and date of initial issue
  - (b) Licensing authority which issued the licence
  - (c) Name & designation of the officer who has taken the driving test and the date of passing the test by the holder of the licence.
2. Name, address, mobile number and other particulars of the holder of the driving licence:
  - (a) Name of the holder (with guardian's name, if minor)
  - (b) Date of Birth
  - (c) Educational Qualifications
  - (d) Permanent Address
  - (e) Temporary address/official address (if any)
  - (f) Subsequent change of address
  - (g) Class and types of vehicles for which the licence is given
  - (h) Addition of vehicles (if any) with dates
  - (j) Date of expiry of the licence and further renewal (with details of the licencing authority which renewed the licence)
  - (k) Details of DL Blocking/Suspension/Revoking, disqualifications, fine, cancellation, etc, in relation to the holder of the driving licence.
  - (l) Mobile Number
3. Photo & Signature of the Driving License Holder.”;

(54) In the said rules, in Form 19, for the table, after the words, “Hours of return to premises” and before the words “by the vehicle”, the words “or reaching destination” shall be inserted.

(55) In the said rules, in Form 20: -

1. in the heading, after the words, “APPLICATION FOR REGISTRATION” and before the words, “OF A MOTOR VEHICLE”, the words, “OR TEMPORARY REGISTRATION” shall be inserted;
2. In the heading after the words and figure, namely, “(Refer Rule 47”, the words and figure, “and Rule 53A” shall be inserted;
3. after the words, “Signature or thumb impression of the”, for the words “the person to be registered as registered owner”, the words, “dealer along with the specimen signature of the owner” shall be substituted;
4. after the words, “CERTIFICATE OF INSPECTION OF MOTOR VEHICLE”, the words, “WHOSE BODY HAS BEEN FABRICATED SEPARATELY TO THE PURCHASED CHASSIS” shall be inserted;

(56) In the said rules, after Form 20, the following form shall be inserted, namely. -

**“FORM 20B**

**[Refer Rule 53B(2)]**

**APPLICATION FOR EXTENSION OF PERIOD OF TEMPORARY REGISTRATION**

Temporary Registration Mark -----

Owner Name -----

Date of grant of Temporary Registration -----

Initial Period of validity of Temporary Registration as per Form 23B from ----- to -----

Periods of Extension sought:

from ----- to-----

from ----- to-----

Reason for extension: **For being fitted with a body / due to any unforeseen circumstances beyond the control of the owner**

-----

**Fee Paid Details: -----**

Date -----

Signature of the owner.”;

(57) In the said rules, in Form 21, for the words, (a) for the words, “Certified that.....(brand name of the vehicle) has been delivered by us.....the vehicle is held under agreement of hire-purchase/lease/hypothecation with...”, the following shall be substituted,

“Part I- In case of application for registration of fully built motor vehicle made by owner

Certified that.....(brand name of the vehicle) has been delivered by us to.....on.....(date)

Part II- In case of application for registration of fully built motor vehicle made by dealer

Certified that.....(brand name of the vehicle) has been agreed to be sold by us to.....on.....(dated) and the vehicle will be delivered by us to.....only after the registration mark assigned by the registering authority under Section 41(6) is displayed on the motor vehicle as per proviso to Section 41(6).

**Part III- In case of purchase of chassis**

Certified that.....(chassis) has been temporarily delivered by us on.....(date) to.....”

**Part IV- Applicable in case of Part I, Part II and Part III.**

Name of the buyer .....

Mobile Number.....

Son/wife/daughter of .....

Address (permanent) .....

(temporary) .....

The vehicle is held under agreement of hire-purchase/lease/hypothecation with.....”;

(58) In the said rules, for Form 22, the following Form shall be substituted, namely: -

**“Form 22**

**[See rules 47 (1)(g), 115, 116, 119, 120, 124 and 126]**

**ROAD WORTHINESS CERTIFICATE OF COMPLIANCE**

(To be issued by the manufacturer or Importer or registered association in case of E-rickshaw or E-cart, along with the vehicle)

It is certified that the following vehicle complies with the provisions of the Motor Vehicles Act, 1988, and the rules made thereunder:

1. Model/Name of the vehicle.
2. Chassis number (Vehicle Identification Number (VIN) or TIN or PIN)
3. (a) Engine number:  
(b) Motor number (In case of battery operated vehicles, hybrid):
4. Applicable Emission norms:  
[Bharat Stage-IV / VI / Bharat (Trem) Stage-III/ IIIA, etc.]
5. The emission, sound level for horn and pass by noise values of the above vehicle model, obtained during Type Approval as per Central Motor Vehicle Rules, 1989 are given below:
  - i. Model Type Approval Certificate Number:
  - ii. Emission values for vehicles
    - (a) Fitted with Positive Ignition Engine

Sr. No.	Pollutant (as applicable)	Units	Value
(1)	(2)	(3)	(4)
1.	Carbon Monoxide	mg/km	
2.	Hydrocarbon, (THC/HC)	mg/km	
3.	Non-Methane Hydrocarbon	mg/km	
4.	NOx	mg/km	
	HC + NOx	mg/km	
5b.	THC + NOx	mg/km	
6.	Mass of Particulate Matter (PM)	mg/km	
7.	Number of particles	Numbers/km	

## (b) Fitted with Compression Ignition Engine

Sr. No.	Pollutant (as applicable)	Units	Value
(1)	(2)	(3)	(4)
1.	Carbon Monoxide	mg/km	
2.	Hydrocarbon, (THC/HC)	mg/km	
3.	Non-Methane Hydrocarbon	mg/km	
4.	NOx	mg/km	
5a.	HC + NOx	mg/km	
5b.	THC + NOx	mg/km	
6.	Mass of Particulate Matter (PM)	mg/km	
7.	Number of particles	Numbers/km	

(iii) Noise level:

- a) Horn (for all vehicles other than agricultural tractors and construction equipment vehicles) as installed on the vehicle: ..... dB(A);
- b) Pass by or Bystander's position:.....dB(A);
- c) Driver-perceived or Operator's ear level (as applicable for agricultural tractors and construction equipment vehicles).....dB(A)

(Facsimile Signature of manufacturer or importer or registered association, in case of Erickshaw or E-cart)

Note 1: This Form shall be issued with the signature of the manufacturer or importer or registered association, in case of E-rickshaw or E-cart duly printed in the Form itself by affixing facsimile signature in ink under the and seal applicable.”;

(59) In the said rules, after Form 22B, the following forms shall be inserted, namely:-

**“FORM 22C**

**[(See rules 47A(1)]**

**REQUEST AND PERMISSION FOR ALTERATION / RETROFITMENT**

**Part I**

*(To be submitted by the Motor Vehicle Owner)*

I hereby request the Registering Authority to accord prior permission to undertake alteration/ retrofitment in my Motor Vehicle as per details mentioned below:

Sr. No. (1)	Item (2)	Details (3)
<b>1.</b>	<b>Motor Vehicle Details</b>	
1.1	Motor Vehicle Make & Model	
1.2	Registration Number	
1.3	Chassis number (Optional)	
1.4	Engine number/Motor number (in case of battery operated vehicles) (Optional)	
<b>2.</b>	<b>Proposed Alteration/Retrofitment Details</b>	
2.1	Nature of Alteration (Body Structure/ Fuel Source/ Chassis replacement / Engine replacement)	
2.2	Brief Details	
<b>3.</b>	Details of the Company/ Workshop (Name, Address, Contact details etc) who will be engaged to carry out Alteration/retrofitment (optional)	

I hereby submit that I shall carry out the permitted alteration/ retrofitment as per the provisions under CMVR 1989 and shall ensure that motor vehicle so altered shall be submitted for endorsement in the registration certificate along with necessary compliance documents.

Place:

Date:

\_\_\_\_\_

(Signature of the Owner)

Name: \_\_\_\_\_

Mobile Number \_\_\_\_\_

**Part II***(To be issued by the Registering Authority)*

Motor Vehicle, bearing Registration Number \_\_\_\_\_, is hereby permitted/not permitted to alter and /or retrofit as per provisions of CMVR 1989. After the retrofit/alteration is completed, the motor vehicle shall be produced for verification and endorsement in the Registration Certificate.

2. In case permission is not accorded reasons to be cited.....

Place: - \_\_\_\_\_

Date :- \_\_\_\_\_

(Signature of the authorized parson)

Name: \_\_\_\_\_

Mobile Number \_\_\_\_\_

**FORM 22D**

[(See rules 47B(1)]

**ENDORSEMENT OF ALTERATION/ RETROFITMENT****Part I***(To be Issued by the Motor Vehicle Owner)*

I hereby request the Registering Authority to endorse the alteration/ retrofitment carried out in my vehicle in the Certificate of Registration of my Motor Vehicle as per the details mentioned below:

Sr. No. (1)	Item (2)	Details (3)
<b>1.</b>	<b>Motor Vehicle Details</b>	
1.1	Motor Vehicle Make & Model	
1.2	Registration Number	
1.3	Chassis number (Optional)	
1.4	Engine number/Motor number (in case of battery operated vehicles) (Optional)	
<b>2.</b>	<b>Alteration/ Retrofitment Details</b>	
2.1	Nature of Alteration/ Retrofitment (Body Structure/ Fuel Source/ Chassis replacement / Engine replacement)	
2.2	Brief Details of alteration/ retrofitment work carried out	
<b>3</b>	<b>Compliance of Alteration/ Retrofitment with the Applicable Rules.</b>	
3.1	Compliance Details of Alteration/ retrofitment a. Number and address details (Name, address and Contact Details) of the Company who has carried out Alteration/ retrofitment b. Compliance details in the formats (Form no. 22G) provided under rule 112 of CMVR 1989 as applicable. <i>(Applicable in case carried out by the OE manufacturer or his dealer or Authorized Workshop as allowed under Rue 112 of the CMVR 1989)</i>	

This is to certify that the adaptation mentioned above is correct.

Place: \_\_\_\_\_

Date: \_\_\_\_\_

(Signature of the Owner)

Name: \_\_\_\_\_

Mobile number \_\_\_\_\_

### Part II

#### (To be filled Registering Authority)

The Motor Vehicle, bearing Registration Number....., duly Altered/ retrofitted, has been verified and cleared for endorsement entry in to Registration Certificate.

Place:- \_\_\_\_\_

Date :- \_\_\_\_\_

(Signature of the authorized person)

Name: \_\_\_\_\_

### FORM 22E

[(See rules 47B(2)]

### REQUEST FOR ENDORSEMENT OF ADAPTATION

#### Part I

(To be Issued by the Motor Vehicle Owner)

I hereby request the Registering Authority to endorse the adaptation carried out in my vehicle in the Certificate of Registration of my Motor Vehicle as per the details mentioned below:

Sr. No.	Item	Details
(1)	(2)	(3)
<b>1.</b>	<b>Motor Vehicle Details</b>	
1.1	Motor Vehicle Make & Model	
1.2	Registration Number	
1.3	Chassis number (Optional)	
1.4	Engine number/Motor number (in case of battery operated vehicles) (Optional)	
<b>2.</b>	<b>Adaptation Details</b>	
2.1	Nature of Adaptation (Body Structure/ Fuel Source/ Chassis replacement / Engine replacement)	
2.2	Brief Details	
<b>23</b>	<b>Details of the user (person with disability) for vehicle being adapted, if any.</b>	
3.1	Name of the prospective user of the adapted vehicle	
3.2	Address of the prospective user of the adapted vehicle	
3.3	Mobile Number of the prospective user of the adapted vehicle	
3.4	Details of disabilities of the prospective user	
<b>4</b>	<b>Compliance of Adaptation with the Applicable Rules.</b>	
4.1	Compliance Details of Adaptation c. Details (Name, Telephone Number and address) of the Company who has	



	carried out Adaptation d. Compliance details in the formats (Form No. 22H) provided under rule 112A of CMVR 1989 as applicable. <i>(Applicable in case carried out by the OE manufacture or his dealer or Authorized Workshop as allowed under Rue 112A of the CMVR 1989)</i>	
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This is to certify that the adaptation mentioned above is correct.

Place: \_\_\_\_\_

Date: \_\_\_\_\_

(Signature of the Owner)

Name: \_\_\_\_\_

Mobile Number \_\_\_\_\_

## Part II

*(To be filled Registering Authority)*

The Motor Vehicle duly adapted has been verified and cleared for endorsement entry in to Registration Certificate subject to the condition that the user (person with disability) shall use this vehicle after obtaining the driving license for such vehicle.

Place:- \_\_\_\_\_

Date :- \_\_\_\_\_

(Signature of the authorized person)

Name: \_\_\_\_\_

## FORM 22F

[(See rules 47B(3),112(3), 112(4), 126)]

### COMPIANCE REPORT FOR ALTERNATION/RETROFITMENT

*(To be submitted by the company/workshop who has carried out alteration/retrofitment either electronically on the Portal or, in physical form to the owner and owner shall submit this report to registering authority for the endorsement in registration certificate)*

I hereby submit the compliance report for the alteration/retrofitment work carried out as detailed below.-

Sr. No.	Item	Details
(1)	(2)	(3)
<b>1.</b>	<b>Motor Vehicle Details</b>	
1.1	Motor Vehicle Make & Model	
1.2	Registration Number	
1.3	Chassis number (Optional)	
1.4	Engine number/Motor number (in case of battery operated vehicles) (Optional)	
1.5	Name, address and mobile number of the motor vehicle owner	
<b>2.</b>	<b>Details of the Alteration/ Retrofitment carried out</b>	
2.1	Nature of Alteration (Body Structure/ Fuel Source/ Chassis replacement / Engine replacement)	

2.2	Brief Details of the alteration/retrofitment carried out.	
2.3	Applicable rules from the CMV rules followed for alteration/retrofitment	
2.4	Standard as specified in applicable rules followed for carrying out alteration/retrofitment	
2.5	Compliance report regrading alteration/retrofitment in the form type approval issued by the authorized testing agency or self-certification report as the case may be.	To be attached
3.	Name, address and contact details of the firm who has carried out the subject alteration/retrofitment work	

This is to certify that the subject alteration/retrofitment work has been carried in such a manner that specific provision of the rules related to alteration/retrofitment are followed and it is ensured that motor vehicle so altered comply with the requirements of Central Motor Vehicles Rules, 1989.

Place: \_\_\_\_\_ Authorized signatory of the firm who carried out alteration/retrofitment)

Date: \_\_\_\_\_ e of the person: \_\_\_\_\_

Name of the firm which carried out alteration/retrofitment \_\_\_\_\_

Mobile Number \_\_\_\_\_

#### FORM 22G

[(See rules 47B (3), 112A(2), 126)]

#### COMPLIANCE REPORT FOR ADAPTATION OF MOTOR VEHICLE

*(To be submitted by the company/workshop who has carried out adaptation work on motor vehicle retrofitment either electronically on the Portal or, in physical form to the motor vehicle owner and owner shall submit this report to registering authority for the endorsement in registration certificate)*

Sr. No.	Item	Details
(1)	(2)	(3)
<b>1.</b>	<b>Motor Vehicle Details</b>	
1.1	Motor Vehicle Make & Model	
1.2	Registration Number	
1.3	Chassis number (Optional)	
1.4	Engine number/Motor number (in case of battery operated vehicles) (Optional)	
1.5	Name, address and mobile number of the motor vehicle owner	
<b>2.</b>	<b>Details of the alteration to convert motor vehicle in to adapted vehicle.</b>	
2.1	Nature of Alteration for converting it in to adapted vehicle (Body Structure, vehicle control)	

2.2	Brief details of the alteration carried to convert motor vehicle in to adapted vehicle.	
2.3	Applicable rules from the CMV rules followed for carrying out adaptation work	
2.4	Standard as specified in applicable rules followed for carrying out alteration/retrofitment	
2.5	Compliance report regarding alteration work carried out to convert motor vehicle in to adapted vehicle in the form type approval issued by the authorized testing agency or self-certification report as the case may be.	To be attached
3.	Name, address and contact details of the firm who has carried out the subject adaptation work	

This is to certify that the subject alteration/retrofitment work has been carried in such a manner that specific provision of the rules related to adaptation work of motor vehicle are followed and it is ensured that motor vehicle so altered to make it as adapted vehicle comply with the requirements of CMV rules.

Place: \_\_\_\_\_

\_\_\_\_\_  
(Authorized Signatory of the firm which carried out alteration work to convert motor vehicle in to adapted vehicle)

Date: \_\_\_\_\_

Name of the person: \_\_\_\_\_”

(60) In the said rules, after Form 23A, the following form shall be inserted, namely.-

**“FORM 23B**  
**[Refer Rule 53B(1) and (3)]**

**TEMPORARY CERTIFICATE OF REGISTRATION**

Temporary Registration Mark	-----
Application No.	-----
Owner Name	-----
Son/wife/daughter of	-----
Address	-----
<b>Mobile Number</b>	_____
<b>Description of Vehicle</b>	
Class of Vehicle	-----
Maker's Name	-----
Maker's Model Name	-----
Type of Body	-----
Seating Capacity	-----
Colour	-----
Engine Number	-----
Chassis Number	-----

Place where Vehicle shall be Permanently Registered -----  
 Reason for taking Temporary Registration For **Body Building / For Permanent  
 Registration at RTO in another State**

**Note :**The Motor Vehicle above described is Hire-Purchase/Lease Agreement/Hypothecation  
 in favor of -----

Under the provisions of section 43 of the Motor Vehicles Act 1988, the vehicle  
 described above has been Temporarily Registered on ----- and the Temporary  
 Registration is valid from ----- to-----

This certificate is extended:

From ----- to -----

Date-----

From ----- to -----

Date -----

**Fee Paid Details:** -----

**Tax Paid Details:** -----

Specimen Signature of the Owner

Signature of Registering Authority.”;

(61) In the said rules, for Form 24, the following Form shall be substituted, namely: -

**“FORM 24  
 REGISTER OF MOTOR VEHICLE / NATIONAL REGISTER OF MOTOR VEHICLES  
 [Rule 49 and 75A(1) and 75A(4)]**

Description of registration of motor vehicle.	Particulars of regd. Owner on registration/transfer of ownership/change of address of motor vehicle	Particulars of agreement of hire purchase, lease, & hypothecation	Entries relating to the all types of endorsement on certificate of registration	Remarks

Particulars	Details	Full name son/wife/ daughter of, present address/permanent address/mobile number	Specimen Signature	Endorsement and cancellation of an endorsement of such agreement with full name and address of the financier	Specimen signature or thumb impression of financier	Endorsement and cancellation of an endorsement of such agreement with full name and address of the financier	Such as suspension/ cancellation issue of duplicate (to the registered owner/ fresh (to the financier); and exemption granted, NOC issued vehicle removed to other, State alteration of vehicle
1	2	3	4	5	6	7	8

6. Registration No.

7. Date of Registration

2A. Purchase Date

8. Name of owner

Son/wife/daughter of

Full address

(Permanent)

(Temporary)

Mobile Number

9. Dealer's name and address

10. Particulars of previous registration number, viz.

1. The name of the registering authority

2. Registration number assigned

11. The motor vehicle is

(घ) New

(ङ) Ex-Army

(च) Imported

12. Class of vehicle

13. Maker's name

14. Type of body

15. Month and year of manufacture

16. No. of cylinders

17. Chassis No.
18. Engine No. or motor number in case of Battery operated vehicles
19. Fuel used in engine
20. Horse power
21. Cubic capacity
22. Maker's Classification
23. Wheel base (mm)
24. Seating capacity including all
- 19A. Standing capacity
- 19B. Sleeper capacity
  25. Colour or colours of body, wings, front end
  26. Unladen weight (kg)
  27. Registered Gross vehicle weight (kg)
- 22A. Gross Combination Weight, if applicable (kg)
- 22B. Floor Area (sq. m)
- 22C. Sale Amount
- 22D. Emission Norms
- 22E. Heights (mm)
- 22F. Lengths (mm)
- 22G. Widths (mm)
28. Additional particulars in case of transport vehicle other than motor cabs.

Number of axle

3. No. Description and size of tyres,  
 front axle,  
 rear axle  
 any other axle,  
 Tandem axle.
4. Registered axle                      weight  
 Front, axle \_\_\_\_\_kg  
 Rear axle \_\_\_\_\_kg  
 Any other axle \_\_\_\_\_kg  
 Tandem axle \_\_\_\_\_kg
- 2A. Overhang (mm)
- 2B. Rearhang (mm)

29. Additional particulars of alternatives or additional trailer or semi trailers registered with an articulated vehicle.
1. Type of body
  2. Unladen weight (kg)
  3. Number and description and size of tyre on each axle.
  4. Registered axle weight (kg) in respect of each vehicle.
30. Insurance certificate/cover note no \_\_\_\_\_ dated \_\_\_\_\_ vehicle valid from..... to.....issued by \_\_\_\_\_ (name and address of the insurance company)
- 25A. Whether held under hire-purchase/ lease and hypothecation, If so, particulars of financier, etc
31. History of all MV Taxes and Fee paid.
  32. Validity of registration from \_\_\_\_\_ to \_\_\_\_\_
- 27A. Validity of fitness from \_\_\_\_\_ to \_\_\_\_\_  
(To be stored "As per Fitness" for Transport / Commercial vehicle)
33. Name and designation of the inspecting officer who certified the vehicle as fit for registration (in case of vehicles other than fully built body)
  34. Name and designation and signature of the registering, authority.";

(62) In the said rules, in Form 25, in the heading, after the words, "FORM OF APPLICATION FOR RENEWAL OF CERTIFICATE OF REGISTRATION OF A MOTOR VEHICLE", the words, "OTHER THAN A TRANSPORT VEHICLE", shall be omitted.

[F. No. RT-11036/60/2019-MVL]

PRIYANK BHARTI, Jt. Secy.

**Note -** The principal rules were published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i), *vide* notification number G.S.R. 590(E), dated the 2<sup>nd</sup> June, 1989 and lastly amended *vide* notification number G.S.R.....(E),

Dated.....